

অসম  বাজপত্র

The Assam Gazette

অসাধাৰণ

EXTRAORDINARY

প্রাপ্ত কর্তৃক দ্বাৰা প্রকাশিত

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GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR.

LEGISLATIVE DEPARTMENT : : LEGISLATIVE BRANCH

NOTIFICATION

The 8th April 1987

Nö.LGL.108/83/141.—The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

Assam ACT NO. VII OF 1987,
(Received the assent of the Governor on 7th April 1987)

THE GAUHATI MUNICIPAL CORPORATION
(AMENDMENT) ACT, 1987

An
Act

further to amend the Gauhati Municipal Corporation
Act, 1969 (Assam Act I of 1973).

Preamble. Whereas it is expedient further to amend the Gauhati Municipal Corporation Act, 1969, hereinafter called the principal Act, in the manner hereinafter appearing :

It is hereby enacted in the Thirty-eighth Year of the Republic of India as follows :—

**Short title,
extent and
commence-
ment.**

1. (i) This Act may be called the Gauhati Municipal Corporation (Amendment) Act, 1987.

(ii) It shall have the like extent as the principal Act.

(iii) It shall be deemed to have come into force on the Twenty-eighth day of January, 1987.

**Amendment
of Section
425 of Assam
Act I of
1973.**

2. In the principal Act, in Section 425, for the words "four years three months" appearing at the end of the second proviso to sub-section (I), the words "five years and three months" shall be substituted.

**Repeal and
savings.**

3. (i) The Gauhati Municipal Corporation (Amendment) Ordinance, 1987 (Assam Ordinance No. I of 1987) is hereby repealed.

(ii) Notwithstanding such repeal any order passed, notification issued, anything done or any action taken under the Ordinance so repealed, shall be deemed to have been passed, issued, done or taken under the corresponding provisions of the principal Act as amended by this Act.

Md. SAADULLAH,
Secretary to the Government of Assam,
Legislative Department.